

ITEM NO.13

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16801/2010

(Arising out of impugned final judgment and order dated 14/01/2010 in CMM No. 1290/2008 14/01/2010 in CMM No. 1290/2008 passed by the High Court Of Delhi At New Delhi)

SATNAM SINGH & ORS

Petitioner(s)

VERSUS

PAMELA MANMOHAN SINGH & ORS

Respondent(s)

(with interim relief and office report)
(for final disposal)

WITH

SLP(C) No. 25313-25314/2012

(With Interim Relief and Office Report)

Date : 25/10/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. R. P. Gupta, AOR

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Dr. (Mrs.) Vipin Gupta, AOR

Mr. Amarjit Singh Bedi, AOR

Mr. Mahendar Rana, Adv.

Mr. Srisatya Mohanty, Adv.

Mr. Varun Chandiok, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent seeking adjournment for four weeks, the matters are adjourned for four weeks.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master